

GOVERNMENT OF INDIA  
MINISTRY OF WATER RESOURCES,  
RIVER DEVELOPMENT & GANGA REJUVENATION  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 3532**  
ANSWERED ON 23.03.2017

**WATER IN CONCURRENT LIST**

3532. SHRI PRALHAD JOSHI

Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

- (a) whether the Government proposes to bring the subject of water in the concurrent list to solve inter-state disputes on water sharing; and
- (b) if so, the details and the current status thereof?

**ANSWER**

THE MINISTER OF STATE FOR WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION

(DR. SANJEEV KUMAR BALYAN)

(a) & (b) The proposal to bring water in the Union/Concurrent List has earlier been examined by the two Commissions on Center-State Relations chaired by Justice R.S. Sarkaria and Justice M.M. Punchhi respectively. The Said proposal did not find favour with either of the two Commissions.

River Water disputes between States are resolved through inter-State agreements or per the decision of the Inter State River Water Disputes Tribunal set up under the provisions of the Inter State River Water Disputes Act, 1956 (amended in 2002) Under Article 262 of the Constitution of India.

\*\*\*\*\*